

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301

IA-419/2024

In

IB-184(ND)/2022

IN THE MATTER OF:

M/s. Stressed Assets Stabilisation Fund Petitioner/Applicant

Vs.

M/s. Shree Basant Sen Sharma Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 06.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Advs.

For Respondent : Mr. Gaurav H. Sethi, Mr. Abhinav Tyagi, Mr. Deeptanshu Chandra, Mr. Rahul Pawar Advs.

For the FC : Mr. Akshat Bajpai Adv.

ORDER

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We have heard the arguments made by Ld. Counsel appearing for parties.

The parties are at liberty to file the written submissions with case laws, if any, within one week.

List the matter for compliance **on 10.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)